

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-519
Appeal-106/252/ND/2024

IN THE MATTER OF:

Daisy Realtors Private Limited

.....Applicant

Vs.

ROC and Anr.

.....Respondent

SECTION

U/s 252(3)

Order delivered on 03.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Akshat Gupta, Mr. Shrey Nautiyal, Ms. Sakshi,
Tikamany, Adv.

For the Respondent :

For the IT Dept. : Mr. Debesh Panda, Sr. St. Counsel, Ms. Zehra Khan,
Jr. St. Counsel with Mr. Vikramaditya Singh,
Ms. Anauntta Shankar, Adv.

For the RoC : Mr. Aakash Sharma, Adv.

ORDER

This is an application filed under Section 252(3) of the Companies Act, 2013 filed by the company whose name was struck off by the order of the RoC in terms of Section 248 of the Companies Act, 2013. Heard the submission made by Ld. Counsel on behalf of the Appellant. Issue notice to the RoC and Income Tax Department for filing their reply and appearance. Notice be issued by all means and proof of service be filed. Ld. Counsel for the Appellant is also

directed to file 5 years business plan as well as Income Tax Returns of last 5 years of the company. List the matter on **28.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)